

**Bill No. 97-C of 2014**

THE CONSTITUTION (ONE HUNDRED AND TWENTY-FIRST  
AMENDMENT) BILL, 2014

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*further to amend the Constitution of India.*

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Ninety-ninth Amendment) Act, 2014.

Short title  
and  
commencement.

(2) It shall come into force on such date as the Central Government may, by notification  
5 in the Official Gazette, appoint.

2. In article 124 of the Constitution, in clause (2),—

Amendment  
of article 124.

(a) for the words “after consultation with such of the Judges of the Supreme  
Court and of the High Courts in the States as the President may deem necessary for the  
purpose”, the words, figures and letter “on the recommendation of the National  
10 Judicial Appointments Commission referred to in article 124A” shall be substituted;

(b) the first proviso shall be omitted;

(c) in the second proviso, for the words “Provided further that”, the words “Provided that” shall be substituted.

Insertion of  
new articles  
124A, 124B  
and 124C.

3. After article 124 of the Constitution, the following articles shall be inserted,  
namely:—

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National  
Judicial  
Appointments  
Commission.

“124A. (1) There shall be a Commission to be known as the National Judicial  
Appointments Commission consisting of the following, namely:—

(a) the Chief Justice of India, Chairperson, *ex officio*;

(b) two other senior Judges of the Supreme Court next to the Chief Justice  
of India —Members, *ex officio*;

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(c) the Union Minister in charge of Law and Justice—Member, *ex officio*;

(d) two eminent persons to be nominated by the committee consisting of  
the Prime Minister, the Chief Justice of India and the Leader of Opposition in the  
House of the People or where there is no such Leader of Opposition, then, the  
Leader of single largest Opposition Party in the House of the People — Members:

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Provided that one of the eminent person shall be nominated from amongst  
the persons belonging to the Scheduled Castes, the Scheduled Tribes, Other  
Backward Classes, Minorities or Women:

Provided further that an eminent person shall be nominated for a period of  
three years and shall not be eligible for renomination.

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(2) No act or proceedings of the National Judicial Appointments Commission  
shall be questioned or be invalidated merely on the ground of the existence of any  
vacancy or defect in the constitution of the Commission.

Functions of  
Commission.

124B. It shall be the duty of the National Judicial Appointments Commission  
to—

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(a) recommend persons for appointment as Chief Justice of India, Judges  
of the Supreme Court, Chief Justices of High Courts and other Judges of High  
Courts;

(b) recommend transfer of Chief Justices and other Judges of High Courts  
from one High Court to any other High Court; and

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(c) ensure that the person recommended is of ability and integrity.

Power of  
Parliament to  
make law.

124C. Parliament may, by law, regulate the procedure for the appointment of  
Chief Justice of India and other Judges of the Supreme Court and Chief Justices and  
other Judges of High Courts and empower the Commission to lay down by regulations  
the procedure for the discharge of its functions, the manner of selection of persons for  
appointment and such other matters as may be considered necessary by it.”.

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Amendment  
of article 127.

4. In article 127 of the Constitution, in clause (1), for the words “the Chief Justice of  
India may, with the previous consent of the President”, the words “the National Judicial  
Appointments Commission on a reference made to it by the Chief Justice of India, may with  
the previous consent of the President” shall be substituted.

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Amendment  
of article 128.

5. In article 128 of the Constitution, for the words “the Chief Justice of India”, the  
words “the National Judicial Appointments Commission” shall be substituted.

6. In article 217 of the Constitution, in clause (1), for the portion beginning with the words “after consultation”, and ending with the words “the High Court”, the words, figures and letter “on the recommendation of the National Judicial Appointments Commission referred to in article 124A” shall be substituted. Amendment of article 217.
- 5        7. In article 222 of the Constitution, in clause (1), for the words “after consultation with the Chief Justice of India”, the words, figures and letter “on the recommendation of the National Judicial Appointments Commission referred to in article 124A” shall be substituted. Amendment of article 222.
8. In article 224 of the Constitution,— Amendment of article 224.
- 10        (a) in clause (1), for the words “the President may appoint”, the words “the President may, in consultation with the National Judicial Appointments Commission, appoint” shall be substituted;
- (b) in clause (2), for the words “the President may appoint”, the words “the President may, in consultation with the National Judicial Appointments Commission, appoint” shall be substituted.
- 15        9. In article 224A of the Constitution, for the words “the Chief Justice of a High Court for any State may at any time, with the previous consent of the President”, the words “the National Judicial Appointments Commission on a reference made to it by the Chief Justice of a High Court for any State, may with the previous consent of the President” shall be substituted. Amendment of article 224A.
10. In article 231 of the Constitution, in clause (2), sub-clause (a) shall be omitted. Amendment of article 231.

LOK SABHA

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*(As passed by Lok Sabha)*